COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No.203 OF 2017

Dated: 10th July, 2017

Present: **Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Espar Pak Ltd. & Ors. **…Appellant(s)**
Vs.
Andhra Pradesh Electricity Regulatory Commission & Ors.
…Respondent(s)

Counsel for the Appellant(s)	:	Mr. K. Gopal Choudary
Counsel for the Respondent(s)	:	Mr. Ravi Kishore Ms. Prerna Singh for R.2 & 3

ORDER

Admit. Issue notice to the Respondents returnable on 12.09.2017. Mr. Ravi Kishore takes notice on behalf of Respondent Nos.2 and 3 and seeks four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on ***12.09.2017***. In the meantime, learned counsel for the respondents may file reply on or before 16.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 31.08.2017 after serving copy on the other side. Tag to Appeal No. 202 of 2017.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt